

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.186/MP/2016

Subject : Petition under Section 79(1) (c) and 79 (1)(h) read with Regulations 20 and 26 of Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 further read with Regulation 4 of the RERC (Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code seeking directions for preparation of UI account for under-drawal against collective transactions within specified time and for payment of UI charges.

Date of hearing : 15.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : National Engineering Industries Limited (NEIL)

Respondents : Rajasthan Vidyut Prasaran Nigam Ltd. & Others

Parties present : Ms. Swapna Seshadri, Advocate, NEIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking directions to the respondents to prepare UI accounts with regard to under-drawal of electricity as schedule by the petitioner while purchasing electricity through inter-State open access from the Power Exchange and to pay UI charges as per the provisions of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008. Learned counsel for the petitioner further submitted that present petition is similar to Petition No. 15/MP/2016 and requested to list the present petition along with the same.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 2.12.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 14.12.2016. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 20.12.2016 along with Petition No. 15/MP/2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**